<table>
<thead>
<tr>
<th>क्रम सं.</th>
<th>सदस्य</th>
<th>प्रशिक्षित</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>प्रधान सचिव, पर्यावरण और वन विभाग, तमिलनाडु सरकार, चेन्नई - 600009</td>
<td>पदेद सदस्य;</td>
</tr>
<tr>
<td>2.</td>
<td>पर्यावरण निदेशक, तमिलनाडु सरकार, पनाल विल्डलिंग, सैडरपैट, चेन्नई - 600015</td>
<td>पदेद सदस्य सचिव;</td>
</tr>
<tr>
<td>3.</td>
<td>नगर और ग्राम योजना निदेशक/आयुक्त, तमिलनाडु सरकार, 807, जन्मा सलाई, चेन्नई - 600002</td>
<td>पदेद सदस्य;</td>
</tr>
<tr>
<td>4.</td>
<td>मत्स्य निदेशक/आयुक्त, तमिलनाडु सरकार, तेनापेट, चेन्नई - 600006</td>
<td>पदेद सदस्य;</td>
</tr>
<tr>
<td>5.</td>
<td>मत्स्य सचिव, तमिलनाडु प्रदूषण नियंत्रण बोर्ड, गिल्ली, चेन्नई 600032</td>
<td>पदेद सदस्य;</td>
</tr>
<tr>
<td>6.</td>
<td>मत्स्य सचिव, चेन्नई महानगर विकास प्राधिकरण, इममौर, चेन्नई - 600008</td>
<td>पदेद सदस्य;</td>
</tr>
<tr>
<td>7.</td>
<td>वनस्पति निदेशक,</td>
<td>पदेद सदस्य;</td>
</tr>
<tr>
<td>नं.</td>
<td>नाम</td>
<td>भोग, राजा मंत्र, बंगला नगर, चैनई 600090</td>
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<td>8.</td>
<td>डा. एस.एस. रामकृष्णन, निदेशक, शून्य संबंधी संस्थान, अन्ना विश्वविद्यालय, चैनई—600025</td>
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<td>9.</td>
<td>डा. एस.एस.पौलराज, आईएएफएम, वन संस्थाक (सेवानिवृत्त), मं. 164, छठवा स्ट्रीट, कांवर नगर, जबाहर नगर पोस्ट, चैनई—600082</td>
<td></td>
</tr>
<tr>
<td>10.</td>
<td>डा. आर. वेकेंद्र, वैज्ञानिक ‘जी’ और समूह प्रमुख-समुद्र संपेक्षण गणाती राष्ट्रीय समूह प्रांतीय संस्थान (एनआईओटी), पृथ्वी विज्ञान मंत्रालय, चैनई—600100</td>
<td></td>
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<tr>
<td>11.</td>
<td>डा. बेनकुमार वैदिकी, निदेशक, पर्यावरण, स्वास्थ्य और सुरक्षा केंद्र, अनामलाई विश्वविद्यालय, अन्नामलाई नगर-608002, तमिलनाडु</td>
<td></td>
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</tbody>
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<thead>
<tr>
<th>गैर-सरकारी संस्था सदस्य</th>
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<td>12.</td>
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</tbody>
</table>

2. प्राधिकरण का मुख्यालय मुंबई में होगा।
3. प्राधिकरण की बैठक के लिए गणपूर्ति, इसके सदस्यों की कुल संख्या का एक-तिहाई होगा।
4. पदेन सदस्य से मिलन सदस्य को, वैदिकी सरकार द्वारा नियत मानकों के अनुसार भले का भुगतान किया जाएगा।
5. प्राधिकरण, तमिलनाडु राज्य में तटीय पर्यावरण की क्वलिटी की संरक्षण करने और सुधारने तथा तटीय विनिमय जोन क्षेत्रों में पर्यावरणीय प्रदूषण के निवारण, उपयोग और नियोजन के उद्देश्यों के लिए निम्नलिखित उपाय करेगा, यदि—

(i) प्राधिकरण, परियोजना प्रस्ताव के अनुसरण के लिए आवेदन प्राप्त की पश्चात, यदि वह अनुमोदित

(ii) प्राधिकरण, उक्त अनुमोदन के बिनिर्देश किए गए के अनुसार तटीय विनिमय जोन में सभी

(iii) प्राधिकरण, उक्त अनुमोदन के उपवर्तों के प्रतिष्ठा और मानीटो के लिए उत्तरदायी होगा;

(iv) प्राधिकरण, तटीय विनिमय जोन क्षेत्रों और तटीय जोन प्रवाह योजना के वर्तकरण के माध्यम से

(iii) प्राधिकरण, उक्त अनुमोदन के उपवर्तों के प्रबंधन और मानीटो के लिए उत्तरदायी होगा;
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

ORDER

New Delhi, the 6th July, 2018

S.O. 3303(E).—In exercise of the powers conferred by sub-sections (1) and (3) of section 3 of the Environment(Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitutes an authority to be known as the Tamil Nadu Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following persons, for a period of three years, from the date of publication of this notification in the Official Gazette, namely:—

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Members</th>
<th>Status</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Principal Secretary, Environment and Forests Department, Government of Tamil Nadu, Chennai-600009</td>
<td>Chairman, ex-officio;</td>
</tr>
<tr>
<td>2.</td>
<td>Director of Environment, Government of Tamil Nadu, Panagal Building, Saidapet, Chennai-600015</td>
<td>Member Secretary, ex-officio;</td>
</tr>
<tr>
<td>3.</td>
<td>Director / Commissioner of Town and Country Planning, Government of Tamil Nadu, 807, Anna Salai, Chennai-600002</td>
<td>Member, ex-officio;</td>
</tr>
<tr>
<td>4.</td>
<td>Director/Commissioner of Fisheries, Government of Tamil Nadu, Teynampet, Chennai-600006</td>
<td>Member, ex-officio;</td>
</tr>
<tr>
<td>5.</td>
<td>Member Secretary, Tamil Nadu Pollution Control Board,</td>
<td>Member, ex-officio;</td>
</tr>
</tbody>
</table>
2. The Authority shall have its headquarters at Chennai.

3. The quorum for the meeting of the Authority shall be one-third of the total number of its Members.

4. A Member, other than an ex-officio Member, shall be paid allowances as per the norms fixed by the Central Government.

5. The Authority shall, for the purposes of protecting and improving the quality of the coastal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the State of Tamil Nadu, take the following measures, namely:—

   (i) the Authority shall, after receiving the application for approval of project proposal, examine the same if it is in accordance with the approved Coastal Zone Management Plan and within the requirements of the Coastal Regulation Zone notification issued by the Governments of India in the Ministry of Environment and Forests vide number S.O.19(E), dated the 6th January, 2011 (hereinafter referred to as the said notification), and make recommendations for approval of such project to the concerned authority, as specified in the said notification, within a period of sixty days from the date of receipt of such application;

   (ii) the Authority shall regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notification;

   (iii) the Authority shall be responsible for enforcing and monitoring the provisions of the said notification;

   (iv) the Authority shall examine the proposals received from the State Government for changes or modifications in the classification of Coastal Regulation Zone areas and in the Coastal Zone
Management Plan and make specific recommendations thereon, to the National Coastal Zone Management Authority;

(v) the Authority shall inquire into cases of alleged violation of the provisions of the said Act or the rules made thereunder; and review the cases involving violations or contraventions of the provisions of the said Act and the rules made thereunder;

(vi) the Authority shall inquire or review cases of violations or contraventions of the said notification suo-moto, or on the basis of a complaint made by any individual or body or organisation;

(vii) the Authority is authorised to file complaints under section 19 of the said Act;

(viii) the Authority shall take such action as may be required under section 10 of the said Act, to verify the facts of the cases before it.

6. The Authority shall, for the purpose of maintaining transparency in its functioning, create a dedicated website and post the information relating to its functions, including the agenda in its meetings, minutes of the meetings, decisions taken in each meetings, recommendations for matters on violations and contravention of the said notification and actions taken on such violations and contraventions, court matters including the orders of the Courts and the approved Coastal Zone Management Plan of the State Government.

7. The Authority shall furnish reports of its activities at least once in six months to the National Coastal Zone Management Authority.

RITESH KUMAR SINGH, Jt. Secy.